यहां पर एक ही रिवाज मर्दों और औरतों के लिये है ।

श्रीमती सहोदरा बाई राय : क्या परिवहन तथ, संचार मंत्री यह बतलाने की कृपा करेंगे कि :

(क) विभाजन के पूर्व पंजाब के डाकघरों में सरकारी कर्मचारियों ने प्रतिभूति के रूप में जो धन जमा किया था क्या वह उन्हें सेवा निवृत्त होने के बाद भी......

Mr. Speaker: It is enough if she reads the number of the Question.

डाकघरों में जमा की गई प्रतिभूति की धन-राशि

*१७०४. **श्रीमती सहोदराबाई राय** : क्या परिवहन तथा संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) विभाजन के पूर्व पंजाब के डाकघरों में सरकारी कर्मचारियों ने प्रतिभति के रूप में जो धन जमा किया था क्या वह उन्हें सेवा निवृत्त होने के बाद भी लौटाया नहीं जा रहा है ;

(ख) क्या इसके लिये पाकिस्तान के अधिकारियों से किसी प्रकार की पूछ-ताछ करने की आवश्यकता है ;

(ग) यदि हां, तो इसके क्या कारण है; और

(घ) क्या प्रतिभूति के ऐसे धन के लिये भी यह पूछताछ आवश्यक है, जो पूर्वी पंजाब के डाकघरों में जमा किया गया था और जमा करने वाले भी पूर्वी पंजाब के निवासी थे ?

परिवहन तथा संचार मंत्रालय में राज्य मंत्री (श्री राज बहादुर) : (क) इस प्रकार की प्रतिभूतियां (Securilies) तब तक नहीं लौटाई जातीं जब तक कि बंधक ग्राहियों (pledgees) द्वारा उक्त बन्धक के दावे न छोड़े जायं ।

(ख) जी हां । प्रतिभूतियां की केवल उन्हीं राशियों के सम्बन्ध में जो विभाजन-पूर्व उन डाकघरों में जमा की गई थीं जो कि अब पाकिस्तान में आ चुके हैं अथवा उन राशियों के मामले में जिनके बंधकग्राही इस समय पाकिस्तान में मौजूद हैं ।

(ग) विभागीय नियमों के अन्तर्गत प्रतिभूति राशियां हमेशा बंधकग्राही के अधीन होती हैं और जमाकर्त्ता बंधक राशि या इसके किसी अंश की वापसी का दावा बिना बंधकग्राही की लिखित मंजूरी के नहीं कर सकता । इसके अलावा ऐसी प्रतिभूति राशियों को—जो पाकिस्तान-स्थित डाकघरों में हैं—निपटान करने से पहले भारत-स्थित डाकघरों में स्थानान्तरित करना आवश्यक है ।

(घ) जी हां; किन्तु केवल उन्हीं मामलों में जिनके बंधकग्राहीं पाकिस्तान में हैं ।

(a) Such securities are not refunded till the pledge is released by this pledgees.

(b) Yes. Only in respect of security disposits which were deposited before partition in Post Offices now in Pakistan, or in cases where the pledgees are in Pakistan.

(c) Under the departmental rules the Security deposits always stand pledged to the pledgees and the depositor cannot claim repayment of the amount pledged or any part of it without the written sanction of the pledgee. Besides such Security Deposits in the Post Offices now in Pakistan are required to be transferred to the Post Offices in India before payment can be made.

(d) Yes; but only in cases where the pledgees are in Pakistan.

श्रीमती सहोदराबाई राय: क्या माननीय मंत्री यह बतलाने की कृपा करेंगे कि विभाजन के पूर्व पंजाब के डाकघरों में सरकारी कर्मचारियों ने प्रतिभूति के रूप में जो धन जमा किया था क्या वह उन्हें सेवा निवृत्त होने के बाद भी लौटाया नहीं जा रहा है और क्या

इसके लिये पाकिस्तान के अधिकारियों से किसी प्रकार की पूछताछ करने की आवश्यकता है, यदि है तो इसके क्या कारण है ?

श्री राज बहादुर : इसका उत्तर मैं मुख्य उत्तर में दे चुका हूं ।

Shri D. C. Sharma: May I know what is the amount of security that has been left in Pakistan by the Indian nationals now and what is the amount of security that has been left in India by those who are now in Pakistan?

Shri Raj Bahadur: In the first instance, claims for these securities were not registered with in the given time. As a matter of fact, it was only subsequent to a particular arrangement arrived at with the Government of Pakistan later on that these claims could be registered or some arrangement could be made for the refund or the repayment of amounts due on such securities. But, as I said just now, the essential requisite for any payment is, firstly, that the pledge must be released by the pledges, and scondly, the amount of the pledge concerned must be transferred to the Government of India from post offices in Pakistan. Now, these two have got to be done, because of that we do not know exactly the number of claims and the amount also cannot be found.

श्री रघुनाथ सिंह : मैं यह जानना चाहता हूं कि पाकिस्तान सरकार के पास पार्टिशन के समय जो सिक्योरिटियां थीं, उन में से अब तक पाकिस्तान ने कितनी सिक्योरिटियां वापस की हैं ?

श्री राज बहादुर : अभी निश्चित रूप से यह नहीं कहा जा सकता कि कितनी सिक्योरिटियां वापस की हैं, लेकिन जैसा मैंने कहा वह उस समय तक वापस नहीं हो सकतीं जब तक कि जो प्लेजी हैं यानी कोई डिपार्टमेंट या आफिसर जिस के पास प्लेज किया है, वे उस को छोड़ न दें ।

श्री रघुनाथ सिंह : इस बीच में हिन्दुस्तान ने अपनी कितनी सिक्योरिटीज पाकिस्तान को वापस की हैं ?

श्री राज बहादुर : १९५५ या ५६ से दूसरा अरेंजमेंट हुआ है जिसके द्वारा काम हो रहा है। मैं समझता हूं कि अभी समय लगेगा यह बतलाने में कि हिन्दुस्तान ने सिक्योरिटीज वापस की हैं या नहीं ।

Shri Ajit Singh Sarhadi: May I know whether there is any proposal under consideration that these securities should be refunded on the execution of the indemnity bonds pending verification by the Pakistan authorities?

Shri Raj Bahadr: In certain cases that has been done, because the required security deposits or the security deposit certificates were received as transferred from Pakistan although the pledgees had not released them. And in such cases we accepted or allowed them the repayment on the condition that they execute the required indemnity bond for the purpose.

श्री प्रकाश वीर शास्त्री : सरकार के पास ऐसे कितने केसेज आये हैं जिनका धन अभी पाकिस्तान द्वारा लौटाया नहीं जा सका है ?

श्री राज बहादुर : मने अभी निवेदन किया कि उनकी गिनती अभी नहीं दी जा सकती । हमारी जो इत्तला है, उसके आधार पर इतना ही कहा जा सकता है ।

Shri P. R. Patel: May I know the reasons why the claims are pending even though the partition had been done 12 years before?

Shri Raj Bahadur: In many cases, it is a fact, and as I said......

Mr. Speaker: He wants to know the reasons.

Shri Raj Bahadur: I have already given the reasons. The security pledge has got to be released by the

pledgee in Pakistan. That has got to be done first. And then the pledge has got to be transferred from the post offices in Pakistan to the post offices in India. Then and then alone it can be made; because there was delay in arriving at the arrangement and because no claims were registered within the dates allowed for other claims to be registered at that time, therefore this delay and complication has occurred. I think that with the new arrangements arrived at, it might be possible for us to expedite the process.

Shri D. C. Sharma: May I know if the Government has any negotiating machinery with Pakistan or the Pakistan Government has any negotiating machinery with India for the settlement of these claims?

Shri Raj Bahadur: As a matter of fact, in the financial negotiations that take place from time to time, this latest arrangement has been found out. In either case, the pledgee will first release and then the pledges will be transferred to the other country.

Reclamation of Waste Land

***1705. Shri P. K. Deo:** Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether a cheap method of reclamation of waste land, particularly alkaline variety of land has been discovered at the Nantional Botanical Garden, Banthra farm, Lucknow;

(b) whether the dried and crushed powder of common weed "agremore" is used in this reclamation work; and

(c) the cost of reclaiming one acre of such waste land?

The Minister of Agriculture (Dr. P. S. Deshmukh): (a) Yes.

(b) Yes.

(c) The cost varies according to the locality and the nature of *usar* land. The estimated cost of reclamation near Banthra Farm has been reported to be Rs. 100 per acre.

Shri P. K. Deo: May I know if this new method of reclamation of the alkaline lands has been experimented only at the laboratory stage or, whether it has been extensively used in actual cultivation, and, if so, may I know whether this know-how has been passed on to the various community developmnt projects and the national extension service blocks also?

Dr. P. S. Deshmukh: For the present, it is confined to the National Botanical Garden in Lucknow, and the I.C.A.R. has sanctioned a sum of Rs. 4,59,000 for experiments on a larger scale in Uttar Pradesh.

Shri P. K. Deo: May I know if this new treatment of the alkaline soil would be a permanent one or an annual feature—that is whether the dried and crushed powder of common weed "agremore" will be used every year for the reclamation of lands, and to make the lands cultivable?

Dr. P. S. Deshmukh: All these results are yet to be determined definitely.

Shri P. K. Deo: Sir, I could not follow the answer.

Dr. P. S. Deshmukh: This fact has not yet been definitely investigated and no results are available.

श्री ब्रजराज सिंह : नई जमीन को तोड़ने की आवश्यकता को देखते हुए क्या सरकार के सामने ऐसा कोई प्रस्ताव है कि इस अनुभव को तृतीय पंचवर्षीय योजना में बहुत बड़े पैमाने पर नई जमीन तोड़ने के काम में लाया जाय ?

डा० पं० शा० देशमुख : यह अभी एक्सपेरीमेंटल स्टेज में ही है । कहीं कहीं अच्छा नतीजा निकला है । अगर यह बहुत बड़े पैमाने पर हो सके तो जरूर गवर्नमेंट उसको हाथ में लेगी ।

Shrimati Renuka Ray: As the Minister has said that this experiment has proved successful there, may I know